

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (IB) No. 260/Chd/Hry/2022

IN THE MATTER OF:

**Mohita Indrayan, PG, Indian Clothing ...
League Pvt. Ltd.**

Petitioner

Under Section: 94, IBC 2016

Order delivered on 10.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vaibhav Sharma, Advocate

For the Punjab National Bank and Indian Bank : Mr. Arpit Chawla, Advocate

For the Shriram City Union : Ms. Ramneek Kaur and Mr. Pulkit Goyal,
Advocates

ORDER

During the course of arguments, it transpires that PNB has also filed an application i.e. CP (IB) No. 158/Chd/Hry/2023 under Section 95, which is listed today in the Cause List at Item No.115. The person which has cropped up in these applications either to be proceeded under Section 94 or 95. So, let this issue be decided on the next date of hearing. Let this matter be listed on 29.07.2024.

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**